

this. This is the law and order situation there. This is the situation with regard to implementation of JRY and other schemes. What can we expect of that Government? It is the poor people of that State who are suffering. They are in great difficulty. That is why Orissa Government, under the leadership of Shri Biju Patnaik, has lost its moral authority to continue in that State.

I urge upon the Central Government to take remedial steps so that the people of Orissa do not suffer because of the lapses of corrupt political people who are in power in that State. ... (*Interruptions*)

MR. CHAIRMAN : I have been directed by hon. Deputy Speaker that we will now take up Papers Laid on the Table because of less time at our disposal.

14.20 hrs.

PAPERS LAID ON THE TABLE

Annual Report of National Human Rights Commission for 1993-94 and Memorandum of Action Taken Thereon

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : On behalf of Shri S.B. Chavan, I beg to lay on the Table – a copy each of the following papers (Hindi and English versions) under sub-section (2) of section

20 of the Protection of Human Rights Act, 1993:-

- (1) Annual Report of the National Human Rights Commission for the year 1993-94 (From October, 1993 to March, 1994).

[Placed in Library. See No.LT6391/94]

- (2) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1993-94 (From October, 1993 to March, 1994).

[Placed in Library. See No.LT 6392/94]

Annual Report and Review on the working of National Airports Authority for 1991-92 and Statement showing reasons for delay in laying these Papers, Annual Report of Commission of Railway Safety for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : On behalf of Shri Ghulam Nabi Azad, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1991-92, alongwith Audited Accounts under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Na-

tional Airports Authority for the year 1991-92.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6393/94]

- (3) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1992-1993 under section 10 of the Railway Act, 1989.

[Placed in Library. See No. LT 6394/94]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Statement regarding review by the Government of the working of the Air India Limited for the year 1992-93.

(ii) Annual Report of the Air India Limited for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 6395/94]

Notification under employees Provident Fund and Miscellaneous Provisions Act, 1952

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES, AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : On behalf of Shi P.A. Sangma, I beg to lay on the Table – a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

(1) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1994 published in Notification No. G.S.R. 293 in Gazette of India dated the 18th June, 1994.

(2) The Employees' Family Pension (Amendment) Scheme, 1994 published in Notification No. G.S.R. 293 in Gazette of India dated the 18th June, 1994.

(3) The Employees' Provident Fund (Amendment) Scheme, 1994 published in Notification No. G.S.R. 294 in Gazette of India dated the 18th June, 1994.

[Placed in Library. See No. LT 6396/94]

Review on the working of and Annual Report of Tea Trading Corporation of India Ltd., Calcutta for 1992-93 and statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRI-

BUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED) : I beg to lay on the Table—

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619 of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Tea Trading Corporations of India Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT6397/94]

Notification under Essential Commodities Act, 1955 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : On behalf of Shrimati Krishna Sahi, I beg to lay on the Table—

- (1) A copy of each of the following Notifications (Hindi and English versions) under sub-section (6) of

section 3 of the Essential Commodities Act, 1955:—

- (i) S.O. 902(E) published in Gazette of India dated the 25th November, 1993 notifying the Ram Paper Mills Limited, Bijnor, as a mill producing newsprint together with a corrigendum thereto in Hindi version only published in Notification No. S.O. 366(E) dated the 9th May, 1994.
 - (ii) S.O. 498(E) published in Gazette of India dated the 1st July, 1994 notifying the Gulmohar Paper Limited, Calcutta, as a mill producing newsprint.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (1) above.

[Placed in Library. See No. LT 6398/94]

Annual Report and Review on the working of National Institute of Small Industries Extension Training, Hyderabad for 1992-93 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : I beg to lay on the Table—

- (1) (i) A copy of Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the

year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Training Institute of Small Industry Extension Training, Hyderabad, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6399/94]

Reports under Banking Companies (Aquisition and transfer of undertakings) Act, 1970 on the working and activities of Bank of Baroda, Bank of Maharashtra, Dena Bank for 1993-94 etc.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
M.V. CHANDRASHEKHARA MURTHY): I
beg to lay on the Table—

- (1) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

- (i) Report on the working and activities of the Bank of Baroda for the year 1993-94, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6400/94]

- (ii) Report on the working and activities of the Bank of Maharashtra for the year 1993-94, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT6401/94]

- (iii) Report on the working and activities of the Dena Bank for the year 1993-94, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6402/94]

- (2) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:-

- (i) Report on the working and activities of the Oriental Bank of Commerce for the year 1993-94, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6403/94]

- (ii) Report on the working and activities of the Punjab and Sind Bank for the Year 1993-94, alongwith Accounts and Auditors' Report thereon.

[Placed in Library. See No. LT 6404/94]

- (3) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its Subsidiary Banks viz. State Bank of Indore, State Bank of Hyderabad, State Bank of Mysore, State Bank of Patiala and State Bank of Bikaner and Jaipur for

the year 1993-94, alongwith Accounts and Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Bank) Act, 1959, respectively.

[Placed in Library. See No. LT 6405 to 6410/94]

- (4). A copy of the Annual Report and Accounts (Hindi and English version) of the Kamraz Rural Bank, Sopore (J&K) for the year 1991-92, together with Auditors' Report thereon.

[Placed in Library. See No. LT 6411/94]

- (5) A copy each of the following Annual Report and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditors' Report thereon:-

- (i) Kamraz Rural Bank Sopore (J&K)

[Placed in Library. See No. LT 6412/94]

- (ii) Mizoram Rural Bank, Aizwal (Mizoram).

[Placed in Library. See No. LT 6413/94]

- 6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Govern-

ment of the National Institute of Public Finance and Policy, New Delhi, for the year 1992-93.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library. See No. LT 6414/94]

- (8) A copy of the Reserve Bank of India (Board for Financial Supervision) Regulations, 1994 (Hindi and English versions) published in Notification No. DBOD No.BP-213/21.04.050-94 in Gazette of India dated the 28th July, 1994 under sub-section (4) of section 58 of the Reserve Bank of India Act. 1934.

[Placed in Library. See No. LT6415/94]

- (9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 395(E) published in Gazette of India dated the 19th April, 1994 together with an explanatory memorandum regarding exemption to raw cotton, when imported into India the whole of the duty of customs leviable thereon.
- (ii) G.S.R 411(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum regarding reduction of import duty on Steel Melting Scrap and Iron ore pellets from 10% *ad-valorem* to 5% *ad-valorem*.

- (iii) G.S.R.450(E) published in Gazette of India dated the 12th May, 1994 together with an explanatory memorandum regarding exemption to raw sugar also from the basic and additional duties of customs leviable thereon.
- (iv) G.S.R.507(E) published in Gazette of India dated the 13th June, 1994 together with an explanatory memorandum extending the validity of Notification No. 16/89-Cus., dated the 1st February, 1989 upto the 31st December, 1994.
- (v) G.S.R. 528(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum regarding exemption to finished wool on leather manufactured from imported leather by a hundred per cent export oriented or by a unit within a free trade zone when exported out of India, from the whole of the duty of customs leviable thereon.
- (vi) G.S.R. 530(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 299/92-Cus., dated the 30th November, 1992.
- (vii) S.O. 584(E) published in Gazette of India dated 8th August 1994 together with an explanatory memorandum making certain amendments to Notification No.296-Cus., dated the 2nd August, 1976.
- (viii) G.S.R. 600(E) published in Gazette of India dated the 29th July, 1994 together with an explanatory memorandum regarding exemption to goods mentioned in the Notification when imported into India from China from the whole of the basic and additional duties of customs leviable thereon.
- (ix) G.S.R. 494(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981.
- (x) G.S.R. 495(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum making certain amendments to Notification No.65/88-Cus., dated the 1st March, 1988.
- (xi) G.S.R. 496(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum regarding exemption to certain goods mentioned in the Notification from so much of the portion of customs duty leviable thereon as in excess of the amount calculated at the rate of fifteen per cent *ad-valorem* subject to certain conditions.
- (xii) G.S.R. 497(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum rescinding the Notification No. 66/88-Cus., dated the 1st March, 1988.
- (xiii) The Project Import (First Amendment) Regulations, 1994 published in Notification No.G.S.R. 556(E) in Gazette of India dated the 1st

July, 1994 together with an explanatory memorandum.

- (xiv) G.S.R. 577(E) published in Gazette of India dated the 1st July, 1994 together with an explanatory memorandum making certain amendments to Notifications mentioned in the Notification.

[Placed in Library. See No. LT 6416/94]

- (10) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Financial Act, 1979:-

(i) The Foreign Travel Tax (Amendment Rules, 1994 published in Notification No. G.S.R. 632(E) in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum.

(ii) G.S.R. 633(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum seeking to bring into effect the provisions of section 97 of the Finance Act, 1994, with effect from the 1st September, 1994.

(iii) G.S.R. 634(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum prescribing the rate of interest for delayed payment of Foreign Travel Tax at the rate of 25 per cent per annum.

[Placed in Library. See No. LT 6417/94]

- (11) A copy each of the following Notifications (Hindi and English

versions) under section 49 of the Finance Act, 1989:-

(i) The Inland Air Travel Tax (Amendment) Rules, 1994 published in Notification No. G.S.R. 635(E) in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum.

(ii) G.S.R. 636(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum appointing the 1st September, 1994 as the date on which the provisions of the section 98 of the Finance Act, 1994 shall come into force.

(iii) G.S.R. 637(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum specifying the rate of interest at twenty per cent per annum for the delayed payment of Inland Air Travel Tax.

[Placed in Library. See No. LT 6418/94]

- (12) A copy each of the following Notifications (Hindi and English version) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

(i) G.S.R. 489(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum prescribing excise duty of 5 per cent *ad-valorem* on medical, surgical, dental or veterinary furniture and parts thereof.

(ii) G.S.R. 490(E) published in Gazette of India dated the 3rd

- June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Notification from so much of duty of excise leviable thereon as is in excess of the amount calculated at the rate of five per cent *ad-valorem*.
- (iii) G.S.R. 491(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum rescinding the Notification No.116/ 88-CE, dated the 1st March, 1988.
- (iv) G.S.R. 492(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum making certain amendments to the Notification No.6/94-CE, dated the 1st March, 1994.
- (v) G.S.R. 493(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Notification from so much portion of duty of excise leviable thereon as is in excess of the amount calculated at the rate of five per cent *ad-valorem*.
- (vi) G.S.R. 408(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments to the Notifications No. 46/94-CE, dated the 1st March, 1994.
- (vii) G.S.R. 409(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (viii) G.S.R. 410(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum regarding exemption to rubber balloons from the whole of the duty of excise leviable thereon.
- (ix) G.S.R. 431(E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum making certain amendments to the Notification No.1/93-CE, dated the 28th February, 1993.
- (x) G.S.R. 432(E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum regarding exemption to circles of stainless steel, aluminium and copper from whole of the duty of excise leviable thereon.
- (xi) G.S.R. 447(E) published in Gazette of India dated the 11th May, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1/93-CE, dated the 28th February, 1993.
- (xii) G.S.R. 462(E) published in Gazette of India dated the 13th May, 1994 together with an explanatory memorandum prescribing rate of compounded levy for cold rolling of stainless steel pattis/pattas.
- (xiii) The Central Excise (Third Amendment) Rules, 1994 published in Notification No.G.S.R 463(E) in

Gazette of India dated the 13th May, 1994 together with an explanatory memorandum.

(xiv) G.S.R. 521(E) published in Gazette of India dated the 22nd June, 1994 together with an explanatory memorandum rescinding the Notification No. 97/94-CE, dated the 25th April, 1994.

(xv) G.S.R. 527(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum regarding exemption to Kerosene, Liquefied Petroleum gases, Petroleum gases and other gaseous hydrocarbons from so much duty of excise leviable thereon as is in excess of the duty leviable thereon.

(xvi) G.S.R. 535(E) to G.S.R. 537(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum prescribing to extend Modvat to waste of synthetic filament yarn where used as input.

(xvii) G.S.R. 538(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum prescribing an effective rate of basic excise duty of ten per cent *ad-valorem* on spandex yarn.

(xviii) G.S.R. 605(E) published in Gazette of India dated the 4th August, 1994 together with an explanatory memorandum seeking to waive payment of excise duty in excess of fifteen per cent *ad-valorem* on machinery, plant or laboratory equipment for treatment

of materials by condensing or cooling for the period from the 28th February, 1993 to 22nd April, 1993 which had not been levied as a result of practice generally prevalent.

[Placed in Library. See No. LT 6419/94]

Review on the working of and Annual Report of Orissa Agro Industries Corporation Limited, Bhubaneswar for 1986-87 and Statement for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : On behalf of Shri S. Krishna Kumar, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1986-87.

(ii) Annual Report for the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1986-87, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 6422/94]